

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 140/2019

Mahendra Saini

Applicant



Versus

State of Rajasthan

Respondents

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(Neeraj Sharma)  
Regional Officer, RSPCB,  
Sikar, Rajasthan

क्षेत्रीय अधिकारी  
राजस्थान प्रदूषण नियंत्रण मण्डल  
सीकर

IDENTIFIED BY ME  
Niraj Kumar

ATTESTED  
AM  
22 NOV 2019  
NOTARY PUBLIC  
DISTRICT AND SESSION JUDGE COURT  
SIKAR (RAJASTHAN) INDIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI

①

Entered At Serial No. 2714  
Register Page No. 80 Date. 22.11.19

ORIGINAL APPLICATION NO. 140/2019

Mahendra Saini, President, Moda Pahad,  
Sangarsh Samiti

Applicant

Versus

State of Rajasthan

Respondents

**COMPLIANCE REPORT OF THIS HON'BLE TRIBUNAL  
ORDER DATED 27.03.2019, ON BEHALF OF  
RAJASTHAN STATE POLLUTION CONTROL BOARD.**

I, Niraj Sharma S/o Shri Bhagwati Prasad Sharma, aged about 45 years, at present working as Regional Officer, Rajasthan State Pollution Control Board, Sikar (Raj.) do, hereby submits the compliance report as follows:-

- 1) That the Hon'ble Tribunal by order dated 27.03.2019 directed as follows:-

***Allegation in this letter, which has been treated as an application, is that 35 stone crushers are being illegally operated in Moda Pahad area within the municipal limits of Jhunjhunu Municipal Council, within 1.5 km of the habitation and within the prohibited range from National Highway and State Highway. Their operation is causing lot of pollution to the environment and the inhabitants.***

***Let the Rajasthan State Pollution Control Board (RSPCB) and the Jurisdictional SDM look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter***

***within one month by e-mail at ngt.filing@gmail.com.***

IDENTIFIED BY ME  
Niraj Sharma  
22 NOV 2019  
NOTARY PUBLIC  
DISTRICT AND SESSION JUDGE COURT  
SIKAR (RAJASTHAN) INDIA

  
क्षेत्रीय अधिकारी  
राजस्थान प्रदूषण नियंत्रण मण्डल  
सीकर

**The Nodal Agency will be the RSPCB for coordination and compliance.**

Entered At Serial No. 2719  
Register Page No. 80 Date. 22-11-19

2) That for compliance of this Hon'ble Tribunal order the State Board vide office order dated 14.10.2019 has constituted three teams for inspection of all the 34 disputed stone crushers. The photo copy of the office order dated 14.10.2019 is annexed herewith and marked as **Annexure-R/1**. It is pertinent to mention here that the Hon'ble Tribunal by order dated 27.03.2019 has observed that 35 illegal stone crushers are being illegally operated in Moda Pahad area. However, it is submitted that the officials of the State Board have inspected the disputed area and there are 34 stone crushers instead of 35.

3) That the State Board vide letter dated 14.10.2019 has also directed the Sub-Divisional Magistrate, Jhunjhunu to provide a clear point wise factual report of all 35 stone crushers regarding (i) distance from habitation (ii) distance from National Highway & State Highway (iii) land conversion status of all disputed crushers (iv) location of these stone crushers on revenue khasra maps, on or before 22.10.2019. The photo copy of the letter dated 14.10.2019 is annexed herewith and marked as **Annexure-R/2**.

It is submitted that the Sub-Divisional Magistrate, Jhunjunu vide letter dated 20.11.2019 submitted the details as directed vide letter dated 14.10.2019. The photo copy of the

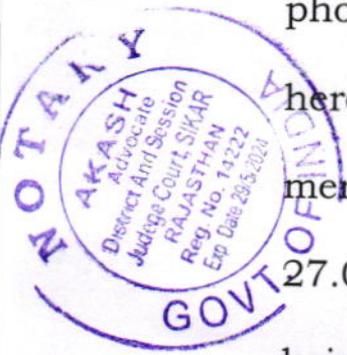
ATTESTED

AL

22 NOV 2019

NOTARY PUBLIC  
DISTRICT AND SESSION JUDGE COURT  
SIKAR (RAJASTHAN) INDIA

क्षेत्रीय अधिकारी  
राजस्थान प्रदूषण नियन्त्रण मण्डल  
सीकर



IDENTIFIED BY ME  
22/11/19

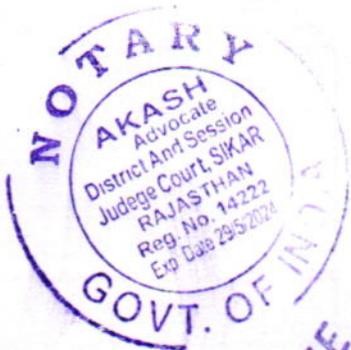
SDM letter dated 14.10.2019 is annexed herewith and marked as **Annexure-R/3**.

Entered At Serial No. 2714  
Register Page No. 80 Date. 22.11.19

4) That the teams of the officials of the State Board have inspected all the 34 disputed stone crushers on 16.10.2019 and 17.10.2019 and submitted their inspection reports. On the basis of deficiencies observed during the inspection in each case, the State Board has issued show cause notices dated 21.11.2019 for intended revocation of consent; intended directions for closure and imposition of environment compensation to all the 34 stone crushers directing them to submit reply by 10.12.2019. The photo copy of the show cause notices dated 21.11.2019 alongwith list of all the 34 stone crushers are annexed herewith and marked as **Annexure-R/4 (Coll.)**. Further action would be taken against all the stone crushers in accordance with law and the final action taken report would be submitted at the earliest to this Hon'ble Tribunal.

5) That in the light of submissions made herein above, it is requested that the compliance report may kindly be taken on record.

IDENTIFIED BY ME  
N. SHARMA



IDENTIFIED BY ME

(Neeraj Sharma)

Regional Officer, RSPCB, Sikar

क्षेत्रीय अधिकारी

राजस्थान प्रदूषण नियन्त्रण मण्डल  
सीकर

ATTESTED

AL

22 NOV 2019

NOTARY PUBLIC

DISTRICT AND SESSION JUDGE COURT  
SIKAR (RAJASTHAN) INDIA



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
4, Institutional Area, Jhalana Doongri, Jaipur.  
Phone: 5101871, 5101872, EAPBX: 5159600, 5159699 FAX: 5159694-97

Office Order

Hon'ble National Green Tribunal, New Delhi has passed order dated 27.03.2019 (Copy enclosed) in Original Application No. 140/2019 Mahendra Saini, President, Moda Pahad Sangharsh Samiti Vs State of Rajasthan & Ors. inter-alia as follows:-

*"Allegation in this letter, which has been treated as an application, is that 35 stone crushers are being illegally operated in Moda Pahad area within the municipal limits of Jhunjhunu Municipal Council, within 1.5 km of the habitation and within the prohibited range from National Highway and State Highway. Their operation is causing lot of pollution to the environment and the inhabitants.*

*Let the Rajasthan State Pollution Control Board (RSPCB) and the Jurisdictional SDM look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at ngt.filing@gmail.com. The Nodal Agency will be the RSPCB for coordination and compliance." To ensure compliance of the directions passed by the Hon'ble Tribunal three teams i.e. Team A, Team B and Team C are hereby constituted, consisting of officials mentioned hereinbelow. Shri Sanjay Kothari, Regional Officer, RSPCB, Jaipur (South) is hereby made incharge/co-ordinator of all the three teams and submit the compiled inspection report on or before 21.10.2019. The teams shall inspect the impugned 35 stone crushers and put up inspection reports with documentary and photographic evidence to the team incharge.*

Team A

1. Shri Arvind Agarwal, AEE 2. Shri Akhtar Parvez, JSO 3. Shri Manoj Meena, JSO

Team B

1. Shri Pradeep Asnani, AEE 2. Shri Ravi Tiwari, JEE 3. Shri Vimal Poswal, JSO

Team C

1. Shri Anil Agarwal, AEE 2. Shri Ankur Pathak, JEE 3. Shri Narayan Bhoot, JSO

(Shailaja Deval) o/c  
Member Secretary

No. F-10(274) / RPCB/Legal/NGT/ 381-393

Date: 14-10-19

Enclosed-As Above

Copy to following for information and necessary action:-

1. District Collector, Jhunjhunu with the request to direct the SDM & Tehsildar concerned to remain present along with the survey team during the survey to be conducted by the above teams.
2. Regional Officer, RSPCB, Sikar to remain present with the above teams with all relevant records.
3. GIC (Administration), RSPCB with the direction to provide logistics to the above teams.
4. Above team members, RSPCB.

Member Secretary o/c



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
4, Institutional Area, Jhalana Doongri, Jaipur.  
Phone: 5101871, 5101872, EAPBX: 5159600, 5159699 FAX: 5159694-97

SPEED-POST

NGT-MATTER  
MOST URGENT

No.F.10(274) NGT/Legal/RPCB/379-380

Dated: 14-10-19

Sub Divisional Magistrate,  
Jhunjhunu.

Sub.- Compliance of Hon'ble NGT order dated 27.03.2019 in Original Application 140/2019 Mahendra Saini, President, Moda Pahad, Sangarsh Samiti Vs State of Rajasthan & Others before the Principal Bench Hon'ble NGT, New Delhi.

Sir,

With reference to above subjected matter it is to inform that the Hon'ble Tribunal has passed order dated 27.03.2019 (Copy enclosed for ready reference) inter-alia as follows:-

*"Allegation in this letter, which has been treated as an application, is that 35 stone crushers are being illegally operated in Moda Pahad area within the municipal limits of Jhunjhunu Municipal Council, within 1.5 km of the habitation and within the prohibited range from National Highway and State Highway. Their operation is causing lot of pollution to the environment and the inhabitants.*

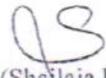
*Let the Rajasthan State Pollution Control Board (RSPCB) and the Jurisdictional SDM look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at ngt.filing@gmail.com. The Nodal Agency will be the RSPCB for coordination and compliance....*

*.... Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010."*

It is therefore, for the compliance of the above order you are hereby directed to provide a clear point wise factual report of all 35 stone crushers as follows:

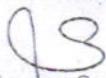
(i) distance from habitation (ii) distance from National Highway & State Highway (iii) land conversion status of all disputed crushers (iv) location of these stone crushers on revenue khasra maps, on or before 22.10.2019, so that the compiled ATR may be submitted before NGT. The matter is listed for hearing on 25.11.2019.

Yours sincerely,

  
(Shalaja Deval) o/c  
Member Secretary

Encl: As above

Copy to District Collector, Jhunjhunu with the request to direct the SDM & Tehsildar to prepare the factual report.

  
Member Secretary o/c

राजस्थान सरकार  
कार्यालय उपखंड मजिस्ट्रेट, झुंझुनू

क्रमांक: पीए/2019/ 575

दिनांक : 20.11.19

निमित्त :-

श्रीमान सदस्य सचिव,  
राजस्थान राज्य प्रदूषण नियंत्रण मंडल,  
झालाना डूंगरी, जयपुर।

विषय :- Compliance of Hon'ble NGT order dated 27-03-2019 in Original Application 140/2019 Mahendra Saini, Persident, Moda Pahad Sangarsh Vs State of Rajasthan & Others before the Principal Bench Hon'ble NGT, New Delhi.

प्रसंग :- श्रीमान का पत्रांक 379 दिनांक 14.10.2019

महोदय,

उपर्युक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में निवेदन है कि वांछित सूचना के संबंध में जांच रिपोर्ट तहसीलदार झुंझुनू से ली गई जिसके अनुसार सूचना निम्नानुसार है -

क्र. सं.	नाम स्टोन क्रेशर	रहवास से दूरी	नेशनल हाइवे (NH-11) से दूरी	स्टेट हाइवे (SH-41B) से दूरी	भूमि संपरिवर्तन की स्थिति
1	इंडिया स्टोन क्रेशर, झुंझुनू	200 मीटर	3 किमी	700 मीटर	हां
2	राज स्टोन क्रेशर, झुंझुनू	200 मीटर	3.6 किमी	750 मीटर	हां
3	रजत स्टोन क्रेशर, झुंझुनू	550 मीटर	3.3 किमी	450 मीटर	हां
4	पंचवटी स्टोन क्रेशर, झुंझुनू	200 मीटर	3 किमी	500 मीटर	हां
5	पवन स्टोन क्रेशर, झुंझुनू	400 मीटर	3.2 किमी	900 मीटर	हां
6	जय हिन्दुस्तान स्टोन क्रेशर, झुंझुनू	550 मीटर	3.4 किमी	400 मीटर	हां
7	भारत स्टोन क्रेशर, झुंझुनू	600 मीटर	3.5 किमी	400 मीटर	हां
8	गणेश स्टोन क्रेशर, झुंझुनू	400 मीटर	3.2 किमी	900 मीटर	हां
9	राजस्थान स्टोन क्रेशर, झुंझुनू	400 मीटर	3.6 किमी	600 मीटर	हां
10	चौधरी स्टोन क्रेशर, झुंझुनू	400 मीटर	3.4 किमी	550 मीटर	हां
11	शिव स्टोन क्रेशर, झुंझुनू	300 मीटर	3.5 किमी	650 मीटर	हां
12	किसान स्टोन क्रेशर, झुंझुनू	650 मीटर	3.5 किमी	450 मीटर	हां
13	महालक्ष्मी स्टोन क्रेशर, झुंझुनू	550 मीटर	3.8 किमी	600 मीटर	हां
14	जे.पी. स्टोन क्रेशर, झुंझुनू	500 मीटर	3.3 किमी	1 किमी	हां
15	शिव शंकर स्टोन क्रेशर, झुंझुनू (मालिक आत्माराम)	500 मीटर	3.3 किमी	400 मीटर	हां

16	शिव शंकर स्टोन क्रेशर, झुझुनू (मालिक सत्यनारायण)	500 मीटर	3.3 किमी	400 मीटर	हां
17	पृथ्वी मिनरल्स, झुझुनू	200 मीटर	3.1 किमी	400 मीटर	हां
18	बालाजी स्टोन क्रेशर, झुझुनू	300 मीटर	3.5 किमी	650 मीटर	हां
19	राजेन्द्र स्टोन क्रेशर, झुझुनू	400 मीटर	3.6 किमी	600 मीटर	हां
20	जय श्री श्याम बाबा स्टोन क्रेशर, झुझुनू	500 मीटर	3.7 किमी	650 मीटर	हां
21	विनायक स्टोन क्रेशर, झुझुनू	300 मीटर	3.2 किमी	350 मीटर	हां
22	अमित स्टोन क्रेशर, झुझुनू	550 मीटर	3.7 किमी	450 मीटर	हां
23	प्रताप स्टोन क्रेशर, झुझुनू	550 मीटर	3.8 किमी	650 मीटर	हां
24	रायमाता स्टोन क्रेशर, झुझुनू	550 मीटर	3.8 किमी	600 मीटर	हां
25	रत्नाम्बरी स्टोन क्रेशर, झुझुनू	300 मीटर	3.8 किमी	600 मीटर	हां
26	शिवम ग्रीट प्राइवेट लिमिटेड, झुझुनू	550 मीटर	3.9 किमी	300 मीटर	हां
27	सिद्धि विनायक स्टोन क्रेशर, झुझुनू	550 मीटर	3.9 किमी	300 मीटर	हां
28	रिद्धि सिद्धि स्टोन क्रेशर, झुझुनू	350 मीटर	4.0 किमी	500 मीटर	हां
29	जय मां भवानी स्टोन क्रेशर, झुझुनू	400 मीटर	4.0 किमी	450 मीटर	हां
30	के.के. स्टोन क्रेशर, झुझुनू	400 मीटर	3.8 किमी	450 मीटर	हां
31	शाकम्बरी स्टोन क्रेशर, झुझुनू	600 मीटर	3.8 किमी	400 मीटर	हां
32	श्रीराम श्रणम स्टोन क्रेशर, झुझुनू	400 मीटर	4.0 किमी	450 मीटर	हां
33	मेट्रो स्टोन क्रेशर, झुझुनू	550 मीटर	3.9 किमी	300 मीटर	हां
34	गणपति स्टोन क्रेशर, झुझुनू	350 मीटर	4.0 किमी	500 मीटर	हां

नोट :- उक्त सभी रहवास भू-रूपान्तरित/आबादी भूमि में नहीं है। सभी रहवास खातेदारी भूमि में स्थित है। आबादी भूमि/भू-रूपान्तरित भूमि से सभी क्रेशर न्यूनतम 1.5 किमी दूर स्थित है।

भवदीय

(सुरेन्द्र सिंह चौदरी)

उपखंड मजिस्ट्रेट, झुझुनू  
दिनांक:

क्रमांक: सम/2019/  
प्रतिलिपि-

श्रीमान जिला कलक्टर महोदय, झुझुनू को सूचनार्थ सादर प्रेषित है।

11  
उपखंड मजिस्ट्रेट, झुझुनू



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 632-634

Date: 21-11-19

M/s. India Stone Crusher,  
Khasra No. 618, (Old Khasra no: 217), Moda Pahar,  
Tehsil and District:Jhunjhnu,Rajasthan.

Sub.- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra No. 618, (Old Khasra no: 217), Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan.

Ref.- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 09/02/2018.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. India Stone Crusher,(herein after called as the "Industry") at Khasra No. 618, (Old Khasra no: 217), Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 09/02/2018 with validity up-to 30/06/2022 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - b. That the log-book of water consumption not maintained.
  - c. Water spray arrangement at the Jaw crusher, Granulator, Vibrating Screen not provided.
  - d. Height of the wind breaking walls between the belt conveyors was in-adequate.
  - e. Mechanical chute/hopper at the transfer points not provided except dust conveyor.
  - f. Boundary-wall was not provided at back side of the plant and height of boundary-wall was in-adequate.
  - g. Sign board showing name of stone crusher not provided
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

8. And whereas, you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.
9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions. . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10.12.2019 failing which the action mentioned above shall be taken without any further notice.

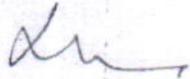
This bears the approval of competent authority

Yours Sincerely,

  
(Shailja Deval)  
Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

  
(K.C.Gupta)  
GIC (Mines and SCMGDS)



**Rajasthan State Pollution Control Board**  
Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004  
Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)  
Toll Free Help Line No. : 18001806127 Ext. 7

Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 635-637

DATE: 21/11/2019

M/S Raj Stone Crusher  
Moda Pahar, Tehsil & District Jhunjhunu.

Sub:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Moda Pahar, Tehsil & District Jhunjhunu.

Ref:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 06/07/2017.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Raj Stone Crusher, (herein after called as the "Industry") at Moda Pahar, Tehsil & District Jhunjhunu and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 06/07/2017 with validity up-to 31/03/2022 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That you have not applied for the C.G.W.A. permission.
  - b. That you have not maintained log book for water consumption
  - c. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - d. Water spray arrangement at the Jaw crusher, Granulator, Vibrating Screen not found adequate and Water spray arrangement not provided at the transfer points.
  - e. Wind breaking walls between the belt conveyors not found adequate height.
  - f. Transfer point of all conveyors are not covered
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
8. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions. . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shailja Deval)  
Member Secretary o/c

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C. Gupta)  
GIC (Mines and SCMGDS)



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/

698-640

DATE: 21/11/2019

M/S Rajat Stone Crusher Co.,  
Hamiri Road, Moda Pahar, Tehsil & District Jhunjhunu.

Sub:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Hamiri Road, Moda Pahar, Tehsil & District Jhunjhunu.

Ref:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 27/02/2018.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/S Rajat Stone Crusher Co.,(herein after called as the "Industry") at Hamiri Road, Moda Pahar, Tehsil & District Jhunjhunu and engaged in production of Stone Grit & Dust.
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 27/02/2018 with validity up-to 28/02/2023 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That you have not maintained log book for water consumption
  - b. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - c. Water spray arrangement not provided at the Jaw crusher
  - d. Wind breaking walls between the belt conveyors not found adequate.
  - e. Mechanical chute/hopper not provided at the transfer point of conveyor.
  - f. M-sand plant of capacity 50 TPH was found operational without prior CTE and CTO from State Board.
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
8. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.

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9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shailja Deval)

Member Secretary

o/c

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C. Gupta)

GIC (Mines and SCMGDS)

o/c



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

### Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 641-648

DATE: 21/11/2019

**M/s Panchvati Stone Crusher,  
Moda Pahar, Hamiri Road,  
Tehsil & District-Jhunjhunu.**

Sub.:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Moda Pahar, Hamiri Road, Tehsil and District:Jhunjhnu,Rajasthan.

Ref.:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated **17.06.2016**.  
(ii) Inspection of the unit carried-out by the Board's officials on 15/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. **Panchvati Stone Crusher**, (herein after called as the "Industry") at **Moda Pahar, Hamiri Road**, Tehsil and District:Jhunjhnu,Rajasthan and engaged in production of Stone Grit & Dust.
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated **17.06.2016** with validity up-to **31/05/2021** subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 15/10/2019 and following non-compliances were observed:
  - a. That you have not applied for the C.G.W.A. permission.
  - b. That no meter was provided at water well and no log book for water consumption provided.
  - c. That the Jaw crusher and Vibrating Screen were not fully covered.
  - d. Mechanical chute/hopper at the transfer points not provided.
  - e. Boundary-wall around the unit's premises at two and half side was not provided.
  - f. Adequate plantation was not provided.

(15)

(12)

7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
8. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.
9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
  - The closure, prohibition or regulation of any industry, operation or process.
  - Stoppage or regulation of the supply of electricity or water or any other service.
  - Impose Environment Compensation on the basis of "Polluters Pays Principal".

In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by date 10.12.2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shalja Deval)  
Member Secretary

alc

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C. Gupta)

GIC (Mines and SCMGDS)

alc

alc

hml



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 644-646

DATE: 21/11/2019

M/S Pawan Stone Crushing co.  
Kh. No. 93, Hamiri Road, Moda Pahar,  
Tehsil & District Jhunjhunu.

Sub.- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Kh. No. 93, Hamiri Road, Moda Pahar, , Tehsil & District Jhunjhunu

Ref.- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 26/06/2018 .  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/S Pawan Stone Crushing co.(herein after called as the "Industry") at Kh. No. 93, Hamiri Road, Moda Pahar, , Tehsil & District Jhunjhunu and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 26/06/2018 with validity up-to 31/05/2023 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and reported closed, however you have not intimated State Board regarding closure of unit.
7. And whereas, you have not provided adequate pollution control measures as per Board's guideline dated 05/06/2018 for the Stone Crusher.
8. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act.
9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

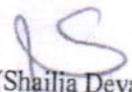
- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

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In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions. . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

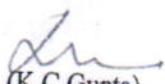
This bears the approval of competent authority

Yours Sincerely,

  
(Shailja Deval)  
Member Secretary  
o/c

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

  
(K.C. Gupta)  
GIC (Mines and SCMGDS)  
o/c



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 647-649

Date: 21/11/2019

M/s. Jai Hindustan Stone Crusher Co.,

Khasra no: 191/4, Moda Pahar,

Tehsil and District:Jhunjhnu,Rajasthan.

Sub.- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra no: 191/4, Moda Pahar, Tehsil and District:Jhunjhnu, Rajasthan.

Ref.- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 05/07/2017.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Jai Hindustan Stone Crusher Co.,(herein after called as the "Industry") at Khasra no: 191/4,, Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 05/07/2017 with validity up-to 28/02/2022 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - b. That the log-book of water consumption not maintained.
  - c. Water spray arrangement not found adequate at the Jaw crusher, Granulator and Vibrating Screen.
  - d. Water spray arrangement not provided at the transfer points.
  - e. Wind breaking walls between the belt conveyors not provided.
  - f. Mechanical chute/hopper at the transfer points not provided as per norms.
  - g. Height of boundary-wall around the unit's premises was in-adequate.
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
8. And whereas, you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10.12.2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shailja Deval)

Member Secretary o/c

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C.Gupta)  
GIC (Mines and SCMGDS) o/c



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 650-652

DATE: 21/11/2019

M/S Bharat Stone Crushing Co.,  
Khasra No. 191/03, Moda Pahar, Hamiri Road ,  
Jhunjhunu Tehsil:Jhunjhunu.

Sub.- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra No. 191/03, Moda Pahar, Hamiri Road, Jhunjhunu, District:Jhunjhnu,Rajasthan.

Ref.- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 06/03/2018 .  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said-Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Bharat Stone Crushing Co,(herein after called as the "Industry") at Khasra No. 191/03, Moda Pahar, Hamiri Road, Jhunjhunu, District:Jhunjhnu,Rajasthan and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 06/03/2018 with validity up-to 31/08/2022 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That you have not applied for the C.G.W.A. permission.
  - b. That you have not maintained log book for water consumption
  - c. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - d. That the Jaw crusher and Granulator were not fully covered.
  - e. Water spray arrangement at the Jaw crusher, Granulator were not found adequate.
  - f. Transfer point of all conveyors was not covered.
  - g. Wind breaking walls between the belt conveyors not provided.
  - h. Mechanical chute/hopper at the transfer points not provided.
  - i. Adequate height of Boundary wall was not provided except front side of the plant.
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.

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8. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions. . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shailja Deval)

Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C. Gupta)

GIC (Mines and SCMGDS)



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 653-655

Date: 21/11/2019

M/s. Ganesh Stone Crusher, Moda Pahar,  
Tehsil and District:Jhunjhnu,Rajasthan.

Sub.- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan.

Ref.- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 12/06/2018.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Ganesh Stone Crusher,(herein after called as the "Industry") at Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 12/06/2018 with validity up-to 28/02/2023 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - b. That the log-book of water consumption not maintained.
  - c. That the Jaw crusher, Granulator and Vibrating Screen were not fully covered.
  - d. Water spray arrangement at transfer points not provided.
  - e. Height of the wind breaking walls between the belt conveyors was in-adequate.
  - f. Mechanical chute/hopper at the transfer points not provided as per norms.
  - g. Height of boundary-wall around the unit's premises was in-adequate.
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
8. And whereas, you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions. . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10.12.2019 failing which the action mentioned above shall be taken without any further notice.

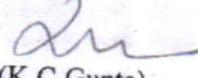
This bears the approval of competent authority

Yours Sincerely,

  
(Shalja Deval)  
Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

  
(K.C.Gupta)  
GIC (Mines and SCMGDS)



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

**Regd. Post**

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 656-658

Dated: 21/11/2019

M/s Rajasthan Stone Crusher Co.,  
Khasra No. 200/3  
Moda Pahar, Hamiri Road,  
Tehsil & District - Jhunjhunu

Sub:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra no. 200/3, Moda Pahar, Hamiri Road, Tehsil & District:Jhunjhnu,Rajasthan.

Ref:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 30/06/2016.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Rajasthan Stone Crusher Co.,(herein after called as the "Industry") at Khasra no. 200/3, Moda Pahar, Tehsil and District: Jhunjhnu and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 30/06/2016 with validity up-to 31/05/2021 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That neither NOC from CGWA nor any evidence for application for NOC from CGWA was provided.
  - b. That log book for water consumption not maintained.
  - c. That the concrete evidence regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - d. That the Jaw Crusher, Granulator, Roller and Vibratory were not fully covered.

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7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05/06/2018 issued for the Stone crusher units.
8. And whereas, you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act.
9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

  
(Sharfaja Deval)

Member Secretary

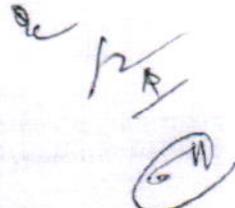


Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

  
(K.C. Gupta)

GIC (Mines and SCMGDS)





## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

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### Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 59-661

Date: 21/11/2019

M/s. Choudhary Stone Crusher,

Khasra No. 595 & 597, (Old Khasra no: 204), Moda Pahar,

Tehsil and District:Jhunjhnu,Rajasthan.

**Sub.:-** Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra No. 595 & 597, (Old Khasra no: 204), Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan.

**Ref.:-** (i) Consent to operate issued to your aforesaid unit vide Board letter dated 18/01/2018.

(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Choudhary Stone Crusher,(herein after called as the "Industry") at Khasra No. 595 & 597, (Old Khasra no: 204), Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 18/01/2018 with validity up-to 30/06/2022 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - b. That the log-book of water consumption not maintained.
  - c. That the Jaw crusher Granulator and Vibrating Screen were not fully covered.
  - d. That the transfer point was not covered.
  - e. Water spray arrangement at the Jaw crusher, Granulator, Vibrating Screen and at the transfer points not provided.
  - f. Wind breaking walls between the belt conveyors not provided.
  - g. Mechanical chute/hopper at the transfer points not provided.
  - h. Boundary-wall provided only back side of the plant.
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

8. And whereas, you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.
9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions. . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10.12.2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shailja Deval)  
Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C.Gupta)  
GIC (Mines and SCMGDS)



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

### Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 662-664

Date: 21/11/2019

M/s. Shiv Stone Crusher Udyog, Moda Pahar,  
Tehsil and District:Jhunjhnu,Rajasthan.

Sub.:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan.

Ref.:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 06/10/2016.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Shiv Stone Crusher Udyog, (herein after called as the "Industry") at Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 06/10/2016 with validity up-to 31/07/2021 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That you have not applied for the C.G.W.A. permission.
  - b. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - c. That the log-book of water consumption not maintained.
  - d. That the Jaw crusher and Granulator were not fully covered.
  - e. That the transfer point of all conveyors was not covered.
  - f. Water spray arrangement at the Jaw crusher and Granulator not found adequate.
  - g. Water spray arrangement not provided at Vibrating Screen and at the transfer points.
  - h. Height of the wind breaking walls between the belt conveyors was in-adequate.
  - i. Mechanical chute/hopper at the transfer points not provided.
  - j. Height of boundary-wall around the unit's premises was in-adequate.



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
8. And whereas, you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.
9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions. . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10.12.2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shailja Deval)

Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C.Gupta)

GIC (Mines and SCMGDS)



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

### Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 665-667

Dated: 21/11/2019

M/s Kishan Stone Cursher  
Moda Pahar, Hamiri Road,  
Tehsil and District – Jhunjhunu

Sub.-: Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Moda Pahar, Hamiri Road, Tehsil & District:Jhunjhnu,Rajasthan.

Ref.-: (i) Consent to operate issued to your aforesaid unit vide Board letter dated 26/07/2017.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Kisan Stone Cursher(herein after called as the "Industry") at Moda Pahar, Tehsil & District: Jhunjhnu and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 26/07/2017 with validity up-to 30/09/2022 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That neither NOC from CGWA nor any evidence for application for NOC from CGWA was provided.
  - b. That log book for water consumption not maintained.
  - c. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - d. That the Jaw Crusher, Cone, Roller, Vibratory and transfer points were not fully covered.
  - e. Capacity of stone crusher not mentioned on the Display Board.
7. And whereas, fugitive emission monitoring was carried out on 16/10/2019 and analyzed results exceeds the prescribed standards:

Parameter	Result	Standard
Suspended Particulate Matter	2121 $\mu\text{g}/\text{m}^3$	600 $\mu\text{g}/\text{m}^3$

31 28

8. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05/06/2018 issued for the Stone Crusher units.
9. And whereas, you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

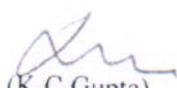
This bears the approval of competent authority

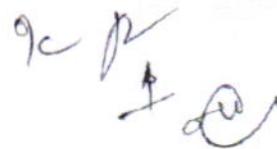
Yours Sincerely,

  
(Shailaja Deval)  
Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar
2. Master File (Moda-Pahar/NGT Matter)

  
(K.C. Gupta)  
GIC (Mines and SCMGDS)



32

29

13



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

### Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 668-670

DATE: 21/11/2019

M/s. Mahalaxmi Stone Crusher Company,

Hamiri Road, Moda Pahar,

Tehsil and District:Jhunjhnu,Rajasthan.

Sub:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Hamiri Road, Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan.

Ref:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 04/06/2018.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981.
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Mahalaxmi Stone Crusher Company. (herein after called as the "Industry") at Hamiri Road, Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan and engaged in production of Stone Grit & Dust.
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 04/06/2018 with validity up-to 31/05/2023 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That you have not applied for the C.G.W.A. permission.
  - b. That you have not provided water meter at bore well and not maintained log book for water consumption.
  - c. That the Jaw crusher and Granulator were not fully covered.
  - d. Water spray arrangement at the Jaw crusher, Granulator, Vibrating Screen and at the transfer points not found adequate.
  - e. Wind breaking walls between the belt conveyors not provided.
  - f. Mechanical chute/hopper at the transfer points not provided.
  - g. Conveyors were not covered.
  - h. Adequate plantation was not provided.
  - i. Boundary-wall around the unit's premises was not provided from two sides.
7. And whereas fugitive emission monitoring of unit was carried out on date 16/10/2019 and SPM results were found to be 5006  $\mu\text{g}/\text{m}^3$  against the prescribed limit of 600  $\mu\text{g}/\text{m}^3$ .

33 30



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

8. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
9. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by date 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shailja Deval)  
Member Secretary

Copy to following for information and necessary action:-

1. PS to Chairperson, RSPCB, Jaipur
2. Additional PS to Member Secretary, RSPCB, Jaipur.

(K.C Gupta)

GIC (Mines and SCMGDS)



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-III/ 671-673

DATE: 21/11/2019

M/S J. P. Stone Crusher  
Hamiri Road, Moda Pahar,  
Tehsil & District Jhunjhunu.

Sub.- Show Cause Notice for intended legal action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 in respect of your stone crusher plant located at Hamiri Road, Moda Pahar, Tehsil & District Jhunjhunu

Ref.- (i) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. J. P. Stone Crusher, (herein after called as the "Industry") at Hamiri Road, Moda Pahar, Tehsil & District Jhunjhunu and engaged in production of Stone Grit & Dust.
5. And whereas, you have not provided adequate pollution control measures as per Board's guideline dated 05/06/2018 for the Stone Crusher despite the direction issued under section 31(A) of the Air Act-1981 vide letter dated 24/10/2017

In view of above, this show cause notice is being issued as to why the legal action under the provisions of the Air Act be not initiated against the industry for damaging the environment by your irresponsible actions. . If you have any objection against intended legal action, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shailja Deval)

Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C.Gupta)

GIC (Mines and SCMGDS)



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

### Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 674-676

Date: 21/11/2019

M/s. Shiv Shakar Stone Crusher-1,  
(Owner Sh. Atmaram), Khasra No. 550,551,  
(Old Khasra no: 212/1), Moda Pahar,  
Tehsil and District: Jhunjhnu, Rajasthan.

Sub.: Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra No. 550,551, (old Khasra no: 212/1), Moda Pahar, Tehsil and District: Jhunjhnu, Rajasthan.

Ref.: (i) Consent to operate issued to your aforesaid unit vide Board letter dated 02/05/2019.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Shiv Shakar Stone Crusher-1, (herein after called as the "Industry") at Khasra No. 550,551, (old Khasra no: 212/1), Moda Pahar, Tehsil and District: Jhunjhnu, Rajasthan and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 02/05/2019 with validity up-to 31/01/2023 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - b. That the log-book of water consumption not maintained.
  - c. That the Jaw crusher and Granulator were not fully covered.
  - d. That the transfer point of all conveyors was not covered.
  - e. Water spray arrangement at the Jaw crusher and Granulator not found adequate.
  - f. Water spray arrangement not provided at the Vibrating Screen and at the transfer points.
  - g. Wind breaking walls between the belt conveyors not provided.
  - h. Mechanical chute/hopper at the transfer points not provided.
  - i. Height of boundary-wall around the unit's premises was in-adequate.



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
8. And whereas, you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.
9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions. . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10.12.2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shailja Deval)

Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C.Gupta)

GIC (Mines and SCMGDS)

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## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

Regd. Post

No.: SCMG&DS/(GEN-84)/ RPCB/ Vol-II/ 677-679

DATE: 21/11/2019

M/s. Shiv Shankar Stone Crusher(Owner Sh. Satyanarayan)  
Khasra No.212/1, Moda Pahar,  
Hamiri Road, Tehsil & District-Jhunjhunu

Sub.- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra No.212/1, Moda Pahar, Hamiri Road, Tehsil & District-Jhunjhunu .

Ref.- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 06/02/2018.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Shiv Shankar Stone Crusher(Owner Sh. Satyanarayan),(herein after called as the "Industry") at Khasra No.212/1, Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan and engaged in production of Stone Grit & Dust.
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 06/02/2018 with validity up-to 30/06/2022 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That log-book regarding production was not provided.
  - b. That log book for daily water consumption was not provided.
  - c. That adequate plantation was not provided.
  - d. Mechanical chute/hopper at the transfer points not provided.
  - e. Boundary-wall around the unit's premises at one side was not provided.
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
8. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act.

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9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions. . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by date 10.12.2019, failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shailja Deval)  
Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C.Gupta)  
GIC (Mines and SCMGDS)

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## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

Regd. Post

No.: SCMG&DS/(GEN-84)/ RPCB/ Vol-II/ 680-682

Dated: 21/11/2019

M/s Parthvi Minerals  
(Old name Jawan Construction (Pvt.) Ltd.)  
Moda Pahar, Hamiri Road,  
Tehsil and District - Jhunjhunu

Sub:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Moda Pahar, Hamiri Road, Tehsil & District:Jhunjhnu,Rajasthan.

Ref:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 31/01/2019.  
(ii) Inspection of the unit carried-out by the Board's officials on 15/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Parthvi Minerals, (Old name: Jawan Construction Pvt. Ltd.)(herein after called as the "Industry") at Moda Pahar, Tehsil and District: Jhunjhnu and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 31/01/2019 with validity up-to 31/08/2022 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 15/10/2019 and following non-compliances were observed:
  - a. That neither NOC from CGWA nor any evidence for application for NOC from CGWA was provided.
  - b. That log book for water consumption not maintained.
  - c. That concrete evidence regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - d. That the Jaw Crusher, Cone, Roller, VSI, Vibratory and transfer points were not fully covered.

(40) (37)

- e. Wind breaking walls between the belt conveyors not provided on all sides.
- f. Boundary wall around the unit premises were not adequate.
- g. Capacity of stone crusher not mentioned on the Display Board.
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05/06/2018 issued for the Stone Crusher units.
8. And whereas, you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act.
9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

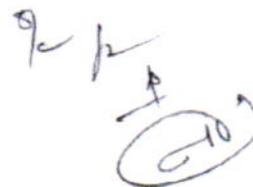
Yours Sincerely,

  
(Shailaja Deval)  
Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

  
(K.C.Gupta)  
GIC (Mines and SCMGDS)



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## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

**Regd. Post**

No.: SCMG&DS/(GEN-84)/ RPCB/ Vol-II/ 686-688

Dated: 21/11/2019

M/s Balaji Stone Crusher,  
Khasra no. 200/3  
Moda Pahar, Hamiri Road,  
Tehsil & District - Jhunjhunu

Sub:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra no. 200/3, Moda Pahar, Hamiri Road, Tehsil & District:Jhunjhnu,Rajasthan.

Ref:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 06/03/2018.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Balaji Stone Crusher,(herein after called as the "Industry") at Khasra no. 200/3, Moda Pahar, Tehsil and District: Jhunjhnu and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 06/03/2018 with validity up-to 30/06/2022 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That log book for water consumption not maintained.
  - b. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - c. That the Jaw Crusher, Roller, Granulator, Vibratory and transfer points were not fully covered.
  - d. Wind breaking walls between the belt conveyors not provided.
  - e. Boundary wall around the unit premises were not adequate.

(42) (39)

- f. Water spraying arrangements on road were inadequate.
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05/06/2018 issued for the Stone crusher units.
  8. And whereas, you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act.
  9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

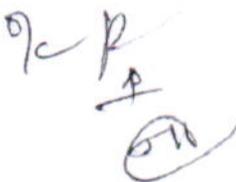
Yours Sincerely,

  
(Shailaja Deval)  
Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

  
(K.C. Gupta)  
GIC (Mines and SCMGDS)





## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 689-691

DATE: 21/11/2019

M/S Rajender Stone Crusher  
Kh. No. 100, 101/2, 101/165, Moda Pahar,  
Tehsil & District Jhunjhunu.

Sub:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Kh. No. 100, 101/2, 101/165, Moda Pahar, Tehsil & District Jhunjhunu

Ref:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 05/07/2017 .  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Rajender Stone Crusher, (herein after called as the "Industry") at Kh. No. 100, 101/2, 101/165, Moda Pahar, Tehsil & District Jhunjhunu and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 05/07/2017 with validity up-to 31/05/2022 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That you have installed Hot Mix plant without prior consent from the State Board and without adequate pollution control measurers in the name of M/S Devi Sahay & Co.
  - b. That you have dismantled the stone crusher plant, however intimation not given to the State Board.
7. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.
8. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.

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- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions. . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

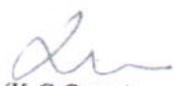
This bears the approval of competent authority

Yours Sincerely,

  
(Shailja Deval)  
Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

  
(K.C.Gupta)  
GIC (Mines and SCMGDS)

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## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 692-694

Dated: 21/11/2019

M/s Jai Shree Shyam Baba Crusher  
Khasra no. 114/2  
Moda Pahar, Hamiri Road,  
Tehsil & District - Jhunjhunu

Sub.- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra no. 114/2, Moda Pahar, Hamiri Road, Tehsil & District: Jhunjhnu, Rajasthan.

Ref.- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 08/03/2019.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Jai Shree Shyam Baba Crusher, (herein after called as the "Industry") at Khasra no. 114/2, Moda Pahar, Tehsil and District: Jhunjhnu and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 08/03/2019 with validity up-to 31/05/2023 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That neither NOC from CGWA nor any evidence for application for NOC from CGWA was provided.
  - b. That log book for water consumption not maintained.
  - c. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - d. That the Jaw Crusher, Granulator, Roller, Vibratory and transfer points were not fully covered.
  - e. Boundary wall around the unit premises were not adequate.

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- f. Capacity of Stone Crusher not mentioned on the display board.
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05/06/2018 issued for the Stone crusher units.
  8. And whereas, you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act.
  9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

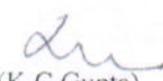
This bears the approval of competent authority

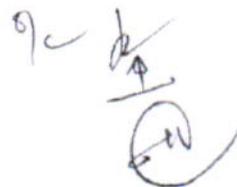
Yours Sincerely,

  
(Shailaja Deval)  
Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

  
(K.C.Gupta)  
GIC (Mines and SCMGDS)





# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)



Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 695-697

Date: 21/11/2019

M/s. Vinayak Stone Crusher,  
Khasra No. 539 to 543, 545 and 548,  
Near Hamiri Road, Moda Pahar,  
Tehsil and District:Jhunjhnu,Rajasthan.

Sub.- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra No. 539 to 543, 545 and 548, Near Hamiri Road, Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan.

Ref.- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 13/03/2018.  
(ii) Inspection of the unit carried-out by the Board's officials on 15/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Vinayak Stone Crusher,(herein after called as the "Industry") at Khasra No. 539 to 543, 545 and 548, Near Hamiri Road, Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 13/03/2018 with validity up-to 31/01/2023 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 15/10/2019 and following non-compliances were observed:
  - a. That you have not applied for the C.G.W.A. permission.
  - b. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - c. That the log-book of water consumption not maintained.
  - d. That the transfer point of all conveyors was not covered.
  - e. Height of the wind breaking walls between the belt conveyors was in-adequate.
  - f. Mechanical chute/hopper at the transfer points not provided.
  - g. Height of boundary-wall around the unit's premises was in-adequate.
  - h. Unit has not provided adequate stack height of DG Set 320 KVA.



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

7. And whereas, fugitive emission monitoring was carried out on 15/10/2019 and analyzed results exceeds the prescribed Standard:-

Parameter	Result	Standard
Suspended Particulate Matter	2142 ug/m <sup>3</sup>	600 ug/m <sup>3</sup>

8. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
9. And whereas, you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions. . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10.12.2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shailja Deval)

Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C.Gupta)

GIC (Mines and SCMGDS)



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 898-700

DATE: 21/11/2019

M/s. Amit Stone.  
Khasra No 512, 517,  
Hamiri Road,  
Near Moda Pahar,  
Tehsil & District- Jhunjhunu

Sub:- Show Cause Notice for intended refusal of applications for Consent to establish & operate under section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra No. 512, 517, Village- Hamiri Road, Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan.

Ref:- (i) your application for Consent to establish & operate dated 23.02.2018.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry established in name and style of M/s. Amit Stone (herein after called as the "Industry") at Khasra No. 512, 517, Moda Pahar, Hamiri-Road, Tehsil and District:Jhunjhnu,Rajasthan and engaged in production of Stone Grit & Dust.
5. And whereas you have applied for Consent to Establish & operate on date 23.02.2018
6. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 31/03/2015 with validity up-to 31/01/2017 subject to conditions mentioned therein.
7. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That you have not applied for the C.G.W.A. permission.
  - b. That no meter was provided at water well no log book for water consumption provided
  - c. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - d. That log-book regarding production was not provided.
  - e. That the Jaw crusher, Granulator,dust body and Vibrating Screen were not fully covered.
  - f. Water spray arrangement at the Jaw crusher, Granulator,Vibrating Screen and at the transfer points not found adequate.

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- g. Mechanical chute/hopper at the transfer points not provided.
- h. Conveyors were not covered.
- i. That adequate plantation was not provided.
- j. Boundary-wall around the unit's premises was not provided.

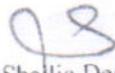
- 8. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
- 9. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.
- 10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act. issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- Impose Environment Compensation on the basis of "Polluters Pays Principal".

In view of above, this show cause notice is being issued as to why the applications for consent to establish & operate referred above be not refused and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions. . If you have any objection against intended refusal of applications for consent and impositions of Environment Compensation, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by date 10.12.2019, failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

  
(Shallja Deval)  
Member Secretary

Copy to following for information and necessary action:-

- 1. PS to Chairperson, RSPCB, Jaipur
- 2. Additional PS to Member Secretary, RSPCB, Jaipur.

  
(K.C.Gupta)  
GIC (Mines and SCMGDS)

  
K.C. Gupta



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 701-703

DATE: 21/11/2019

M/s. Pratap Stone Crusher  
Khasra No. 506, 507, Hamiri Road,  
Village-Moda Pahar,  
Tehsil & District-Jhunjhunu..

Sub:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra No. 506, 507, Hamiri Road, Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan.

Ref:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 27.02.2019.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Pratap Stone Crusher, herein after called as the "Industry") at Khasra No. 506, 507, Hamiri Road, Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan and engaged in production of Stone Grit & Dust.
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 27/02/2019 with validity up-to 31/10/2021 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That you have not applied for the C.G.W.A. permission.
  - b. That no meter was provided at water well no log book for water consumption provided
  - c. That the Jaw crusher was not fully covered.
  - d. Water spray arrangement at the Granulator not found adequate.
  - e. Mechanical chute/hopper at the transfer points not provided.
  - f. Conveyors were partially not covered.
  - g. That adequate plantation was not provided
  - h. Boundary-wall around the unit's premises at one side was not provided.

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7. And whereas fugitive emissions monitoring of unit was carried out on date 16/10/2019 and SPM results were found to be  $3354 \mu\text{g}/\text{m}^3$  against the prescribed limit of  $600 \mu\text{g}/\text{m}^3$ .
8. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
9. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
  - The closure, prohibition or regulation of any industry, operation or process.
  - Stoppage or regulation of the supply of electricity or water or any other service.
  - Impose Environment Compensation on the basis of "Polluters Pays Principal".

In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by date 10.12.2019, failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

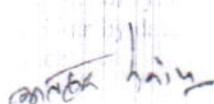
Yours Sincerely,

  
(Shailja Deval)  
Member Secretary  
ac

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

  
(K.C. Gupta)  
GIC (Mines and SCMGDS)  
ac 





## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in

Toll Free Help Line No. : 18001806127 Ext. 7

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### Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 704-706

DATE: 21/11/2019

**M/s. Rai Mata Stone Crusher  
(Old Name-Sukhvindra Stone Crusher),  
Khasra No.506, 507, Hamiri Road, Moda Pahar,  
Tehsil and District:Jhunjhnu,Rajasthan.**

Sub:- Show Cause Notice for intended refusal of Consent to operate application dated 28/02/2019 under section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra No.506, 507, Hamiri Road, Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan.

Ref:- (i) Unit's application for consent to operate dated 28/02/2019.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981.
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Rai Mata Stone Crusher (Old Name-Sukhvindra Stone Crusher) (herein after called as the "Industry") at Khasra No. 506, 507, Hamiri Road, Moda Pahar, Tehsil and District: Jhunjhnu, Rajasthan and engaged in production of Stone Grit & Dust.
5. And whereas industry has submitted application for renewal of consent to operate on dated 28/02/2019.
6. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 10/03/2016 with validity up-to 28/02/2019 subject to conditions mentioned therein.
7. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That you have not applied for the C.G.W.A. permission.
  - b. That you have not provided water meter at bore well and not maintained log book for water consumption.
  - c. That the Jaw crusher, Granulator & Vibratory screen were not fully covered.
  - d. Water spray arrangement at the Jaw crusher, Granulator, Vibrating Screen and at the transfer points not found adequate.
  - e. Mechanical chute/hopper at the transfer points not provided.
  - f. Conveyors were not covered.
  - g. Height of boundary-wall around the unit's premises was in-adequate.
  - h. Adequate plantation was not provided.



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. 18001806127 Ext. 7

8. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
9. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to **why the application for consent to operate referred above be not refused and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** If you have any objection against intended refusal of consent to operate application and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by date 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shailja Deval)  
Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C. Gupta)

GIC (Mines and SCMGDS)



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

**Regd. Post**

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 707-709

DATE: 21/11/2019

M/s Ratnambhari Stone Crusher Udyog,  
Khasra No.100/2, Hamiri Road, Moda Pahar  
Tehsil and District – Jhunjhunu, Rajasthan.

Sub:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra No.100/2, Hamiri Road, Moda Pahar, Tehsil and District – Jhunjhunu, Rajasthan.

Ref:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 22/03/2018.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s Ratnambhari Stone Crusher Udyog (herein after called as the "Industry") at Khasra No.100/2, Hamiri Road, Moda Pahar, Tehsil and District – Jhunjhunu, Rajasthan and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 22/03/2018 with validity up-to 30/06/2022 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That log book for daily water consumption not provided.
  - b. That the Vibrating screen and Dust body were not fully covered.
  - c. Water spray arrangement at the dust body and at the transfer points not found adequate.
  - d. Mechanical chute/hopper not provide at dust conveyor.
  - e. Boundary wall around the crusher premises was not provided at one and half side of plant.
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
8. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.
9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any

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directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions. If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by date 10.12.2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

  
(Shailja Deval)  
Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

  
(K.C. Gupta)  
GIC (Mines and SCMGDS)  




## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

Regd. Post

No.: SCMG&DS/(GEN-84)/ RPCB/ Vol-II/ 710-712

Dated: 21/11/2019

M/s. Shivam Grit Private Limited  
Khasra no. 114/1/3 and 508  
Moda Pahar, Hamiri Road,  
Tehsil & District - Jhunjhunu.

Sub:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra no. 114/1/3 and 508, Moda Pahar, Tehsil and District:Jhunjhnu,Rajasthan:

Ref:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 13/09/2018.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Shivam Grit Private Limited,(herein after called as the "Industry") at Khasra no. 114/1/3 and 508, Moda Pahar, Tehsil and District: Jhunjhnu and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 13/09/2018 with validity up-to 31/08/2023 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That neither NOC from CGWA nor any evidence for application for NOC from CGWA was provided.
  - b. That log book for water consumption not maintained.
  - c. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - d. That the Jaw Crusher, Cone, Roller, Vibratory and transfer points were not fully covered.
  - e. Wind breaking walls between the belt conveyors not provided.
  - f. Mechanical chute not provided.

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- g. Boundary wall around the unit premises were not adequate
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05/06/2018 issued for the Stone crusher units.
  8. And whereas, you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act.
  9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,



(Shailaja Deval)  
Member Secretary

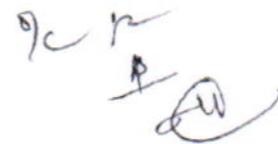
Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).



(K.C.Gupta)

GIC (Mines and SCMGDS)



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## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 713-715

Dated: 21/11/2019

M/s. Sidhhi Vinayak Stone Crushing Company  
Khasra no. 114/1/3 (new khasra no 506)  
Moda Pahar, Hamiri Road,  
Tehsil & District – Jhunjhunu

Sub:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra no. 114/1/3 (new khasra no 506), Moda Pahar, Hamiri Road, Tehsil & District:Jhunjhnu,Rajasthan.

Ref:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 13/03/2018.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Sidhhi Vinayak Stone Crushing Company ,(herein after called as the "Industry") at Khasra no. 114/1/3 (New Khasra no 506), Moda Pahar, Tehsil and District: Jhunjhnu and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 13/03/2018 with validity up-to 31/03/2023 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That neither NOC from CGWA nor any evidence for application for NOC from CGWA was provided.
  - b. That log book for water consumption not maintained.
  - c. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.

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- d. That the Jaw Crusher, Cone, Roller, Vibratory and transfer points were not fully covered.  
 e. Wind breaking walls between the belt conveyors not provided.  
 f. Boundary wall around the unit premises were not adequate.
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05/06/2018 issued for the Stone crusher units.  
 8. And whereas, you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act.  
 9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

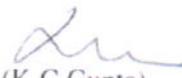
This bears the approval of competent authority

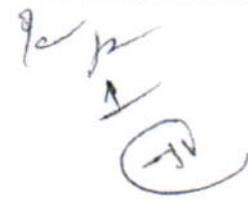
Yours Sincerely,

  
 (Shailaja Deval)  
 Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

  
 (K.C.Gupta)  
 GIC (Mines and SCMGDS)





## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

**Regd. Post**

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 716-718

DATE: 21/11/2019

M/s Ridhi Sidhi Stone Crusher,  
Khasra No. 240, 242, 243 & 274,  
Moda Pahar, Hamiri Road,  
Tehsil and District: Jhunjhnu, Rajasthan.

Sub:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra No. 240, 242, 243 & 274, Moda Pahar, Hamiri Road, Tehsil and District: Jhunjhnu, Rajasthan.

Ref:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 19/02/2018.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s Ridhi Sidhi Stone Crusher, (herein after called as the "Industry") at Khasra No. 240, 242, 243 & 274, Moda Pahar, Hamiri Road, Tehsil and District: Jhunjhnu, Rajasthan and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 19/02/2018 with validity up-to 28/02/2023 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That you have not applied for the C.G.W.A. permission
  - b. That you have not provided metering arrangement at bore well and log book for daily water consumption.
  - c. That the dust body was not covered.
  - d. Conveyer was not covered
  - e. Mechanical chute/hopper at the transfer points not provided.
  - f. Boundary wall was not provided at one side.
  - g. Plantation was not found in-adequate.
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
8. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.

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9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by date 10.12.2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shailja Deval)  
Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C.Gupta)

GIC (Mines and SCMGDS)



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

**Regd. Post**

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 719-721

DATE: 21/11/2019

M/S Jai Maa Bhawani Stone Crusher  
Kh. No. 4187/239, 4188/239,  
Hamiri Road, Moda Pahar, Tehsil & District Jhunjhunu.

Sub.- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Kh. No. 4187/239, 4188/239, Hamiri Road, Moda Pahar, Tehsil & District Jhunjhunu

Ref.- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 07/05/2018 .  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Jai Maa Bhawani Stone Crusher, (herein after called as the "Industry") at Kh. No. 4187/239, 4188/239, Hamiri Road, Moda Pahar, Tehsil & District Jhunjhunu and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 07/05/2018 with validity up-to 31/07/2022 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and reported closed, however you have not intimated State Board regarding closure of unit.
7. And whereas, you have not provided adequate pollution control measures as per Board's guideline dated 05/06/2018 for the Stone Crusher.
8. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.
9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

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In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions. . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shailja Deval)  
Member Secretary

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Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C.Gupta)

GIC (Mines and SCMGDS)

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## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

**Regd. Post**

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 722-724

DATE: 21/11/2019

M/s K. K. Stone Crusher,  
Khasra No 4187/239 & 4188/239,  
Moda Pahar, Hamiri Road,  
Tehsil and District: Jhunjhnu, Rajasthan.

Sub.- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra No 4187/239 & 4188/239, Moda Pahar, Hamiri Road, Tehsil and District: Jhunjhnu, Rajasthan.

Ref.- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 08/05/2018.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s K. K. Stone Crusher, (herein after called as the "Industry") at Khasra No 4187/239 & 4188/239, Moda Pahar, Hamiri Road, Tehsil and District: Jhunjhnu, Rajasthan and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 08/05/2018 with validity up-to 31.03.2023 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That you have not applied for the C.G.W.A. permission.
  - b. That you have not provided meter at bore well and log book for daily water consumption.
  - c. That the Jaw crusher, Cone crusher, Vibrating screen and Dust body were not fully covered.
  - d. Conveyors were not covered.
  - e. Plantation was not found adequate.
  - f. Water spray arrangement at dust body and at the transfer points not found adequate.
  - g. Mechanical chute/hopper at the transfer points not provided.
  - h. Boundary wall around the crusher premises was not provided at one and half side of plant

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7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
8. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.
9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by date 10.12.2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shailja Deval)

Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C.Gupta)

GIC (Mines and SCMGDS)



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

**Regd. Post**

No.: SCMG&DS/(GEN-84)/ RPCB/ Vol-II/ **725-727**

Dated: **21/11/2019**

M/s Shakambhari Stone Crusher Company  
Khasra no. 4427/578, 4228/516 and 4429/515  
Moda Pahar, Hamiri Road,  
Tehsil & District - Jhunjhunu

Sub.:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra no. 4427/578, 4228/516 and 4429/515, Moda Pahar, Hamiri Road, Tehsil & District:Jhunjhnu,Rajasthan.

Ref.:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated **27/07/2016**.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Shakambhari Stone Crusher Company,(herein after called as the "Industry") at Khasra no. 4427/578, 4228/516 and 4429/515, Moda Pahar, Tehsil and District: Jhunjhnu and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 27/07/2016 with validity up-to 31/05/2021 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That neither NOC from CGWA nor any evidence for application for NOC from CGWA was provided.
  - b. That log book for water consumption not maintained.
  - c. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.

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- d. That the Jaw Crusher, Cone, Roller, Vibratory and transfer points were not fully covered.
- e. Wind breaking walls between the belt conveyors not provided.
- f. Boundary wall around the unit premises were not adequate.
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05/06/2018 issued for the Stone crusher units.
8. And whereas, you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act.
9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

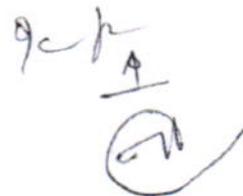
Yours Sincerely,

  
(Shailaja Deval)  
Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

  
(K.C. Gupta)  
GIC (Mines and SCMGDS)





## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 728-730

DATE: 21/11/2019

M/S Shri Ram Sharnam Stone Crushing Co.,  
Kh. No. 4188/239 & 4187/239, Moda Pahar,  
Tehsil & District Jhunjhunu.

Sub:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra No. Kh. No. 4188/239 & 4187/239, Moda Pahar, Tehsil & District Jhunjhunu

Ref:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 13/12/2016.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Shri Ram Sharnam Stone Crushing Co r,(herein after called as the "Industry") at Khasra No. Kh. No. 4188/239 & 4187/239, Moda Pahar, Tehsil & District Jhunjhunu and engaged in production of Stone Grit & Dust.
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 13/12/2016 with validity up-to 30/11/2021 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That you have not maintained log book for water consumption
  - b. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.
  - c. Wind breaking walls between the belt conveyors not found adequate height.
  - d. Mechanical chute/hopper at the transfer points not adequate.
  - e. Height of boundary-wall around the unit's premises was in-adequate.
  - f. Transfer point of conveyors are not covered.
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
8. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.

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9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions. If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shailja Deval)

Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C.Gupta)

GIC (Mines and SCMGDS)

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## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rspcb.nic.in](mailto:member-secretary@rspcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

**Regd. Post**

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 731-733

Dated: 21/11/2019

M/s Metro Stone Crusher  
Khasra No. 506, 507  
Moda Pahar, Hamiri Road,  
Tehsil and District - Jhunjhunu

Sub:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra No. 506, 507, Moda Pahar, Hamiri Road, Tehsil & District: Jhunjhnu, Rajasthan.

Ref:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 05/07/2017.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981;
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Metro Stone Crusher (herein after called as the "Industry") at Moda Pahar, Tehsil and District: Jhunjhnu and engaged in production of Stone Grit & Dust,
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 05/07/2017 with validity up-to 31/03/2022 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That the Jaw Crusher, Granulator, Vibratory and transfer points were not fully covered.
  - b. Mechanical chute/hopper not provided.
  - c. Wind breaking walls between the belt conveyors not provided.
  - d. Boundary wall around the unit premises were not adequate.
  - e. Capacity of stone crusher not mentioned on the Display Board.
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05/06/2018 issued for the Stone Crusher units.

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8. And whereas, you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act.
9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
- Impose Environment Compensation on the basis of "Polluter Pays Principal".

In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** . If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

  
(Shailaja Deval)  
Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

  
(K.C.Gupta)  
GIC (Mines and SCMGDS)





## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Toll Free Help Line No. : 18001806127 Ext. 7

Regd. Post

No.: SCMG&DS/(GEN-84)/RPCB/ Vol-II/ 734-736

DATE: 9/11/19

M/s. Ganpati Stone Crusher,  
Khasra No.4185/240, Moda Pahar,  
Tehsil and District:Jhunjhnu,Rajasthan.

Sub:- Show Cause Notice for intended revocation of Consent to operate under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and intended directions of closure under section 31A of the Air Act, 1981 and imposition of Env. Compensation in respect of your stone crusher plant located at Khasra No.4185/240, Moda Pahar, Tehsil and District:Jhunjhnu.Rajasthan.

Ref:- (i) Consent to operate issued to your aforesaid unit vide Board letter dated 09/09/2019.  
(ii) Inspection of the unit carried-out by the Board's officials on 16/10/2019.

Sir,

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (Hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981.
2. And whereas the said Air Act was enacted to provide for the prevention & control of Air pollution and for the maintaining and restoring the wholesomeness of air.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
4. And whereas industry is being operated in name and style of M/s. Ganpati Stone Crusher, (herein after called as the "Industry") at Khasra No.4185/240, Moda Pahar, Tehsil and District: Jhunjhnu, Rajasthan and engaged in production of Stone Grit & Dust.
5. And whereas last consent to operate under the Air Act for Stone Grit & Dust was granted vide Board's letter dated 09/09/2019 with validity up-to 29/02/2024 subject to conditions mentioned therein.
6. And whereas, the industry was inspected by the officials of the State Board on 16/10/2019 and following non-compliances were observed:
  - a. That you have not applied for the C.G.W.A. permission.
  - b. That you have not provided water meter at bore well and not maintained log book for water consumption.
  - c. Mechanical chute/hopper at the transfer points not provided.
  - d. Boundary-wall around the unit's premises was not provided.
7. And whereas, you have failed to comply with the provisions of the Board's guideline dated 05.06.2018 issued for the Stone crusher units.
8. And whereas, the you have failed to comply with the conditions of consent to operate granted under the provisions of the Air Act Act.
9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31A of the Air Act, 1981 and in performance of its functions under the Act, issue any directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-



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Phone :0141-5159699,5159604 e-mail : [member\\_secretary@rpcb.nic.in](mailto:member_secretary@rpcb.nic.in)  
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- The closure, prohibition or regulation of any industry, operation or process.
- Stoppage or regulation of the supply of electricity or water or any other service.
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In view of above, this show cause notice is being issued as to **why the consent to operate referred above be not revoked and direction for closure under section 31(A) of the Air Act be not issued against the industry and why Environment Compensation may not be imposed on you for damaging the environment by your irresponsible actions.** If you have any objection against intended revocation of consent to operate and intended closure direction, you may submit your reply to this office along with a copy to Regional Office of the Board at Sikar by date 10/12/2019 failing which the action mentioned above shall be taken without any further notice.

This bears the approval of competent authority

Yours Sincerely,

(Shafiq Deval)  
Member Secretary

Copy to following for information and necessary action:-

1. Regional Office, Rajasthan State Pollution Control Board, Sikar.
2. Master File (Moda-Pahar/NGT Matter).

(K.C. Gupta)  
GIC (Mines and SCMGDS)

o/c [Signature]